

Untouchability

*1541. **Shri Kajrolkar** : Will the minister of Home Affairs be pleased to state:

(a) the amount allotted to the various states during 1955-56 under the First Five Year Plan for the removal of untouchability (Statewise) ; and

(b) the amount surrendered by each State out of their allotments for this purpose during 1954-55 ?

The Deputy Minister of Home Affairs (Shri Datar): (a) A statement giving the information is laid on the Table of the House [See Appendix VIII, annexure No. 53].

(b) The information is being collected and will be laid on the Table of the House.

Shri Kajrolkar : Is it a fact that out of the Rs. 15 crores allotted, Rs. 10 crores have not been utilised by the State Governments during the four-year period ?

Shri Datar : That is not correct. Only a portion was not utilised, but that portion will be given in the last year of the first five years.

Shri Thimmaiah : May I know whether the Central Government has invited specific proposals or schemes from the State Governments, not only for removal of untouchability but also for promoting the educational and economic interests of the Scheduled Castes and tribal people under the Second Five Year Plan ?

Shri Datar : Yes. Under the Second Five Year Plan wider scope has been given to the State Governments and the schemes are being scrutinised.

Shri Ram Dhani Das : May I know the steps taken by the Bihar Government to utilise the money granted to them ?

Shri Datar : We have taken steps with all the State Governments to see that the amount is spent.

श्री गणपित राम : क्या मैं जान सकता हूँ कि उत्तर प्रदेश सरकार को सेन्ट्रल गवर्नमेंट से कितना रुपया दिया गया था और उस में से सब खर्च हुआ है या नहीं, अगर नहीं हुआ है तो क्या तमाम स्टेट गवर्नमेंट्स को कोई वानिंग दी गई है ?

Shri Datar : In the first place we do not give any warnings at all. We request them and we desire that they should spend the money as early as possible. So far as the U. P. Government are concerned, I have not got the figure here, but if I remember aright, I have answered a question on this specific issue in this House.

श्री बांगड : क्या सरकार को यह मालूम है कि अस्पृश्यता अभियोग अधिनियम के पास हो जाने पर भी बाज हैडक्वार्टर्स पर उस अधिनियम की कापियां नहीं पहुंची ह, इसलिये बहुत सी रिपोर्टों के ऊपर अभी तक कोई ध्यान नहीं दिया गया है ?

Shri Datar : To a certain extent, what the hon. Member said is true. There is some untouchability there and steps are being taken to remove it from all the quarters and, in particular, from the rural areas.

Shri Nanadas : May I know whether it is a fact that the Secretary, Harijan Sevak Sangh, Hyderabad State, has purchased the jeep car for Rs. 8,000 in the name of untouchability removal and also another person has drawn amounts from this grant on two *benami* names ?

Mr. Speaker : Order, order.

Shri Kamath : The statement laid on the Table shows that the largest allocation of Rs. 6,00,000 has been made to Uttar Pradesh. Is it because that untouchability is at its worst there or is it on the basis of population ?

Shri Datar : There are a number of considerations taken into account the population of the Scheduled Castes, their requirements and lastly the number of practicable schemes.

Punjab Development Scheme

*1542. **Shri D. C. Sharma** : Will the Minister of Finance be pleased to state:

(a) the amount of grants in-aid sanctioned in favour of the Punjab Government for development schemes of the State in the year 1954-55 ; and

(b) the amount actually paid so far ?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat) : (a) Grants-in-aid sanctioned in favour of the Punjab Government for development schemes of the State in the year 1954-55 amounted to Rs. 312.83 lakhs.

(b) A sum of Rs. 277.35 lakhs was actually paid to the State Government for the year 1954-55.

Shri D. C. Sharma : For what purpose these grants-in-aid were sanctioned ?

Shri B. R. Bhagat : They were for development schemes and there is a long list of development schemes for which

Shri D. C. Sharma : May I know why there was short-fall so far as the payment of the grants sanctioned was concerned ?

Shri B. R. Bhagat : It is not a short-fall; this is the accounting process because no money is paid in advance. Money is paid only if the State Government gives the actual expenditure. The remaining amount will also be paid when the account comes.

Shri S. N. Das : May I know whether there is any paper which will show the total grants given to various States ?

Shri B. R. Bhagat : If the hon. Member asks for this, he will get it.

Shri S. N. Das : I wanted to know whether there is any paper available with the Government or in the library to show the total grants given to the various States during this year.

Mr. Speaker : He can get it from the Budget papers.

Shri D. C. Sharma : May I request the hon. Minister to kindly state the name of the scheme for which the highest amount was given and also the name of the scheme for which the lowest amount was granted ?

Shri B. R. Bhagat : The highest is the relief to displaced persons for which the grant sanctioned is 61,34,380 and the lowest seems to be the one for development of scheduled areas in Lahaul and Spiti, the amount being Rs. 1,290.

Ordinance Factories

*1543. **Shri Ibrahim :** Will the Minister of Defence be pleased to state :

(a) which are the Ordinance Factories in India which manufacture tent and net cloth for the Army and their total output (separately) during the year 1954-55.

(b) whether any of the cloth manufactured was sold to the public ; and

(c) if so, how much.

The Deputy Minister of Defence (Sardar Majithia) : (a) No Ordinance Factory manufactures cloth for tents or for nets.

(b) and (c) . Do not arise.

Shri Bhagwat Jha Azad : May I know even now what idle capacity of the ordinance factories is being utilised for the production of goods for civilian consumption ?

Sardar Majithia : That question has been answered a number of times and I should like to repeat again that to the maximum amount possible the idle capacity is being utilised.

Shri Bhagwant Jha Azad : May I know what percentage of the total production of civilian good ?

Sardar Majithia : It is only about two days ago I gave the figures in money for the civilian production on the floor of this House.

राष्ट्रीय कलेंडर

*१५४४. श्री कृष्णाचार्य जोशी : क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार उस राष्ट्रीय कलेंडर को भंगीकर करन का है जिस की सिफारिश राष्ट्रीय कलेंडर सुधार समिति ने की है ; और

(ख) यदि हां, तो कब ?

शिक्षा उपमंत्री (डा० के० एल० श्रीवाली) : (क) और (ख), वैज्ञानिक तथा औद्योगिक गवेषणा परिषद् की कार्य कारिणी सभा ने राष्ट्रीय कलेंडर सुधार समिति की रिपोर्ट पर विचार किया तथा यह समिति प्रकट की कि परीक्षात्मक कलेंडर की रिपोर्ट के साथ राज्य सरकारों, संस्थाओं तथा इस विषय में दिलचस्पी रखने वाले व्यक्तियों के पास अपने विचार प्रकट करने के लिये भेजा जाये। इस मामले में भंगली कार्यवाही उन विचारों पर विमर्श के पश्चात की जायेगी। इस लिये यह कहना सम्भव नहीं है कि इस परीक्षात्मक कलेंडर को भंगीकार भी किया जायेगा, और यदि किया जायेगा तो कब से ?

श्री कृष्णाचार्य जोशी क्या माननीय मंत्री जी यह बतायेंगे कि राष्ट्रीय कलेंडर सुधार समिति की मुख्य सिफारिशें क्या हैं ?

डा० के० एल० श्रीवाली : उस की मुख्य सिफारिशें हैं ;

(१) भारत के सुधरे हुए कलेंडर में साक सम्बत का प्रयोग हो।